



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ७ अंक ३५]

बुधवार, ऑक्टोबर १३, २०२१/आश्विन २१, शके १९४३

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ४२

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)
वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL SIDE

NOTIFICATION

No. G/Amend/1206.—In exercise of the powers conferred under Article 229 of the Constitution of India, the Hon'ble the Chief Justice and the Judges of the Bombay High Court are hereby pleased to direct that the following amendment shall be made in Rule 6 of the Bombay High Court (Original Side) Service Rules, 2002.

(I)

Read first proviso to Rule 6 of the Bombay High Court (Original Side) Service Rules, 2002 instead of existing proviso as ;

Provided the candidate has worked in any of the above capacity for a minimum period of two years :

(II)

Read second proviso to Rule 6 of the Bombay High Court (Original Side) Service Rules, 2002 instead of existing proviso as ;

Provided further that the candidate possesses a degree in Law of a recognized University ;

(III)

Read third proviso to Rule 6 of the Bombay High Court (Original Side) Service Rules, 2002 instead of existing proviso as ;

Provided further that only for the appointment to the post of Additional Prothonotary and Senior Master and Court Receiver the appointment may also be made—

(i) by selection from amongst the Civil Judges, Senior Division ;

OR

(ii) *by nomination from amongst Advocates ordinarily practising in the High Court and of not less than 7 years' standing.*

Existing point No. (iii) of Rule 6 of the Bombay High Court (Original Side) Service Rules, 2002 stands deleted.

HIGH COURT OF JUDICATURE,
AT BOMBAY,

dated the 12th October 2021.

MAHENDRA W. CHANDWANI,
Registrar General.